

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3162
ANSWERED ON:09.12.2009
WATER CESS
Scindia Smt. Yashodhara Raje

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether there is a provision to refund 80 percent of the amount collected by State Boards as water cess to State Governments;
- (b) If so, the State-wise details of the amount collected from the different States under this head;
- (c) the time by which the amount is likely to be refunded to respective State Governments in case such refunds have not been made so far;
- (d) whether any proposal is under consideration to make provision for sending the remaining amount to Central Government after deducting the share of State Boards; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

- (a) Upto 80 percent of the water cess amount collected by the Pollution Control Boards in the States (SPCBs) and Pollution Control Committees in the Union Territories (PCCs) is to be reimbursed to the SPCBs/PCCs in accordance with Section 8 of the Water (Prevention and Control of Pollution) Cess Act, 1977, read with Ministry of Environment & Forests order No.Q-17011/1/88-CPW dated 28-12-1998.
- (b) & (c) The details of water cess collected by SPCBs/PCCs for the period April, 2007 to December, 2008 and the amount reimbursed to SPCBs/PCCs out of the collections for the said period are given in Annexure. As and when budgetary allocations are made for reimbursement of water cess, appropriate amounts are released to the SPCBs/PCCs.
- (d) & (e) No such proposal is under consideration.